

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 126 OF 2019 & IA No. 533 OF 2019 & IA No. 1733 OF 2019

Dated: 21st October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member (electricity)**

In the matter of:

Delhi Transco Ltd. Appellant(s)

Versus

Tata Power- Delhi Distribution Ltd. Respondent(s)

Counsel for the Appellant(s) : Anand K. Ganesan for A1
Neha Garg for A1
Swapna Seshadri for A1
Ashwin Ramanathan for A1

Counsel for the Respondent(s) : Pradeep Misra for R2

ORDER

Reply, if any, by Respondent No.2 shall be filed on or before 20.11.2019 after duly serving copy on the other side. Rejoinder, if any, shall be filed on or before 16.12.2019, after duly serving copy on the other side.

List the matter on **15.01.2020**.

**S.D. Dubey
Technical Member (electricity)**

**Justice Manjula Chellur
Chairperson**

PR